

ITEM NO.1501

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31144-31145/2013

(Arising out of impugned final judgment and order dated 22-01-2013 in WA No. 1826/2011 and WA No. 1827/2011 passed by the High Court Of Judicature At Madras)

M KENDRA DEVI

PETITIONER(S)

VERSUS

THE GOVT. OF TAMIL NADU & ORS.

RESPONDENT(S)

([HEARD BY HON. AJAY RASTOGI AND HON. ABHAY S. OKA, JJ.])

WITH

SLP(C) No. 35746-35748/2015 (XII)

Date : 10-03-2022 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. R. Venkataramani, Sr. Adv.
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Ms. Harshika Verma, Adv.

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Pranav Sachdeva, AOR
Mr. N. Subramaniam, Adv.
Mr. Jatin Bhardwaj, Adv.

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Mr. Jatin Bhardwaj, Adv.
Ms. Neha Rathi, AOR

For Respondent(s)

Mr. Rakesh K. Sharma, AOR
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Mr. V. Ramasubramanian, AOR
Sriram P., AOR
Mr. S. Gowthaman, AOR

Hon'ble Mr. Justice Ajay Rastogi pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Abhay S. Oka.

Leave granted.

Appeals are dismissed in terms of the signed reportable Judgment.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file.)